COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

APPEAL NO. 115 OF 2018

15th November, 2018 Dated:

Hon'ble Mr. Justice N.K. Patil, Judicial Member Present: Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Kanan Devan Hills Plantations Company Private Limited Versus				Appellant(s)
Kerala State Electricity Regu	latory	Commission & Anr.		Respondent(s)
Counsel for the Appellant(s)	:	Mr. M.P. Vinod Mr. Atul Shankar Vinod		
Counsel for the Respondent(s)	:	Mr. Sriram P Mr. Sarath S. Janardanan fo	or R-1	
		Mr. P.V. Dinesh Ms. Arushi Singh for R-2		

ORDER

The learned counsel, Mr. M.P. Vinod, appearing for the Appellant, prays for another two weeks time to file his rejoinder in the matter.

Submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

Another two week's time is granted to learned counsel appearing for the Appellant to enable him to file his rejoinder in the matter. He may do the needful by 29.11.2018, after duly serving copy on the learned counsel for the appearing respondents.

List the matter on 10.01.2019, as agreed by learned counsel appearing for the Appellant and the Respondents.

(S. D. Dubey) **Technical Member** vt/pk

(Justice N. K. Patil) **Judicial Member**